GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:2412 ANSWERED ON:03.12.2009 COMPENSATION TO FARMERS Chavan Shri Harischandra Deoram

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of oil refineries in operation under the various oil PSUs in the country;
- (b) the land acquired from the farmers during the last three years alongwith the amount paid as compensation;
- (c) whether the farmers have been resettled or provided employment by the said PSUs;
- (d) if so, the details thereof; and
- (e) the time by which all the farmers are likely to be resettled?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA)

- (a): At present, there are 17 Refineries operating in Public Sector in the country.
- (b): During the last three years, among oil Public Sector refineries, Indian Oil Corporation Ltd. (IOCL) has acquired 642 acres of land for their Panipat Refinery from the farmers and has paid Rs.124.50 crore as compensation to the farmers. Further, it has acquired 0.7583 acres of land for Gujarat Refinery and has paid Rs.53.50 lakhs as compensation to the farmers.
- (c) to (e): IOCL has followed the extant guidelines issued by Department of Public Enterprises vide O.M. No.15/13/84-BPE(C) dated 3rd February 1986 on the subject which, inter-alia, prohibits offer of employment to a member of land loser family. In line with these guidelines, Panipat Refinery has undertaken a number of initiatives towards rehabilitation of affected persons including training aimed at equipping the persons with self employment skills. The land owners were encouraged to form co-operatives for taking up jobs in the areas like transport, civil, electrical works etc.

In case of Gujarat refinery, land has been acquired through Consent Award declared by Land Acquisition Authority, and as per this award, there is no provision of employment for the farmer whose land has been acquired.